

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, INDIA 1.6.77.

NOTIFICATION
INCOME TAX

No. 1793 (P.No. 261/15/77-ITD) : In exercise of the powers conferred by sub-section (1) of Section 122 of the Income Tax Act, 1961 (23 of 1961) and all powers enabling it in this behalf and in partial modification of Board's notification No. 1702 (P.No. 261/15/77-ITD) dated 1st April, 1977, the Central Board of Direct Taxes, hereby directs that the A.A.C. Akola Range, Akola shall also perform his function in respect of the following Income Tax Circle, Ward and District specified as under:-

Income Tax Circle, Ward and District

Appellate Asstt. Commissioner
of Income Tax, Akola Range,
INDIA

Income Tax Officer,
Additional - Akola, INDIA.
(newly created Ward).

Where an Income Tax, Circle, Ward or District or part thereof stands transferred by this notification from one Range to another, appeals arising out, pending immediately before the date of this notification before the Appellate Asstt. Commissioner of the Range from whom the Income Tax Circle, Ward or District or part thereof is transferred shall from the date of this notification take effect, be transferred to and dealt with by the Appellate Asstt. Commissioner of Income Tax of the Range to whom the said circle, Ward or District, part thereof is transferred.

The notification takes effect from 1.6.77.

Sd/-
(S. Banerjee)

Under Secretary, Central Board of Direct Taxes

EXPLANATORY NOTE:-

The amendment has become necessary consequent upon creation of new Circle viz. I.T.O. Addl. - Akola, INDIA in this charge. (The above note does not form part of notification, but is intended to be merely clarificatory.)

Copy forwarded to:-

1. The Manager, Govt. of India Press, New Delhi.
2. The Commissioner of Income Tax, INDIA.

Sd/-

(S. Banerjee)
Under Secretary, Central Board of Direct Taxes

IT.C.C.